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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A./T.A. No. 128 1988

R. J. Bhat Applicant(s)
JK Bhat
Versus

Union of India Respondent(s)
J D Ajmeri

Sr.No.	Date	Orders
	9.3.88	Appointment as sports coach (Copy served)

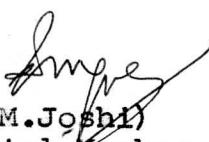
Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
 Hon'ble Mr. P.M. Joshi : Judicial Member

9/3/1988

Heard learned advocate Mr.M.K.Paul for the applicant. The petitioner's grievance is that although he was selected for the post of Sports Coach he is not being appointed because there is no sanctioned post and this is due to a misunderstanding regarding the application of the ban on creation of the posts. According to the petitioner the ban does not apply to the post of Sport Coach. In the meantime the petitioner who is a clerk is already being utilised for coaching and TA DA has been paid to him. The post of Sports Coach was for four States. Accordingly the petitioner claims that he should be appointed to these posts.

Before the appointment to any posts it has been sanctioned and even if it is sanctioned there is no compulsion on authorities to fill it up if they do not consider it necessary or desirable. Petition does not disclose any cause based upon any right of the petitioner which has been adversely affected and admittedly no appointment has been made of any person to these posts who has inferior merits to the petitioner. In the circumstances, the petition is rejected.


 (P.H.Trivedi)
 Vice Chairman


 (P.M.Joshi)
 Judicial Member